

The Chief Minister's Discretionary Grant Rules, 1979

As Amended upto 5th Amendment dt.23-11-2012.

Government of Tripura
Finance Department

No. 1, 16(36)-FIN(G)/78

Dated, Agartala, the 2nd November, 1979.

NOTIFICATION

Governor is pleased to make the following rules for regulating the expenditure from the Chief Ministers's Discretionary Grant, namely :—

1. Short Title & Commencement—

- (1) These rules may be called the Chief Minister's Discretionary Grant Rules, 1979.
- (2) They shall be deemed to have come into force on the 1st day of January, 1979.

2. Definitions—In these rules, unless there is anything repugnant to the subject or context—

- (a) "Chief Minister" means the Chief Minister of the State of Tripura.
- (b) "Finance Secretary" means the Finance Secretary to the Government of Tripura.
- (c) "Finance Department" means the Finance Department of the Government of Tripura.

3. Eligibility to the Grant—

- (1) The Grant shall be admissible to local non-Government institution of a public or quasipublic character and also to individuals in exceptionally genuine cases of hardship arising out of pecuniary condition and accidental loss.
- (2) The Grant shall not be admissible—
 - (i) on an object designed to benefit an individual Government servant, and
 - (ii) for payment of rewards.

4. Mode of applying for Grant and payment thereof—

- (1) The applicant shall ordinarily have to apply for financial help to the Chief Minister through the P. T. A. of the respective area who will certify as to the correctness of the statement of the applicant and genuineness of the hardship. The applicants may apply direct also to the Chief Minister who will satisfy himself as to the correctness of the statement of the applicant and genuineness of hardship.
- (2) Chief Minister will record the amount he approves for payment on the body of the application along with his dated signature and seal, and Chief Minister's Office will send the same to the Finance Department for issuing necessary sanction for payment.
- (3) Sanction for the payment of the amount approved by the Chief Minister in favour of each individual applicant shall be issued by the Finance Department to the respective S. D. O./B. D. O./P. E. O. Copies of such sanctions will be endorsed to the respective Treasury Officer/Sub-Treasury Officer and the A.G. Tripura. On receipt of the sanction from the Finance Department the respective Treasury Officer/Sub-Treasury Officer shall make payment against bills presented by the respective S.D.O./B.D.O./P.E.O., as debitale to the Discretionary Grant of the Chief Minister.

5. Conditions—The payment of grant shall be subject to observance of the following conditions, namely :—

- (i) No recurring expenditure shall be incurred from the Grant.
- (ii) Payment shall be limited to small grants/donations.
- (iii) No payment shall ordinarily be made from this Grant if grant for the same purpose have been made by the Government from any other source or in cases where the Government have refused assistance for any such purpose.
- (iv) Amount shall be drawn by the respective S.D.O./B.D.O./P.E.O. on abstract contingent bills quoting the number and date of sanction. The drawals in abstract contingent bill shall be adjusted by submission of detailed countersigned bills to the Finance Department within a period of one month of each drawal and in any case within 31st March. The detailed bills shall be countersigned by the Secretary/Joint Secretary/Deputy Secretary/Under Secretary of the Finance Department, as the case may be and Finance Department shall send the same to the Accountant General, Tripura.
- (v) The Drawing & Disbursing Officer shall, as far as possible, produce vouchers bearing actual payees, receipts in support of payment of the grant to audit. In exceptional cases, when such receipt of any individual cannot be obtained, a certificate from the Finance Secretary as to the actual disbursement to the payee will be sufficient for the purpose of audit.
- (vi) The payee shall receive payment from the respective S.D.O./B.D.O./P.E.O.

6. Accounts & Audit—

(1) Finance Department shall maintain a register of sanctions issued in the form indicated in the Annexure-I.

(2) The Sub-Divisional Officer/Block Development Officer/Project Executive Officer shall maintain proper accounts according to the prescribed rules. They shall also maintain a register in the form indicated in Annexure-II, and furnish a monthly report in the same form embracing payment of particular month so as to reach the Finance Department positively on the 10th of the month following the month of payments.

(3) The accounts so maintained by the S. D. O.s/B. D. O.s/P. E. O.s shall be open to inspection by the Accountant General, Tripura.

7. Interpretation—If any question arises relating to interpretation of these rules, the decision of the Finance Department thereon shall be final.

8. Repeal and Savings—

(1) All provisions of the previous rules and orders, if any, made in this behalf are hereby repealed.

(2) Notwithstanding such repeal, any order issued, action taken or anything whatsoever done under the rules and orders so repealed shall be deemed to have been made, issued, taken or done under the corresponding provisions of those rules.

By order etc.
B. B. Deb Roy
Finance Secretary to the
Government of Tripura.

ANNEXURE—I

CHIEF MINISTER'S DISCRETIONARY GRANT—REGISTER OF SANCTIONS

19.....

Sl. No.	Name of the applicant or institution with addresses.	Date of orders of the C. M.	Object of the grant.	Amount Sanctioned	No. & Dt. of communication.	Initial of the officer issuing sanction.	REMARKS
1	2	3	4	5	6	7	8

ANNEXURE—II

CHIEF MINISTER'S DISCRETIONARY GRANT—REGISTER OF PAYMENT.

Sl. No.	Name & address of the payee.	Date & No. of sanction.	Date of receipt of sanction.	Date of drawal of the abstract Contingent Bill.	Date of payment.	Ref : No. of payment (Name of Treasury or Sub-Treasury with No. & date of voucher).	Dated initial of the Drawing and Disbursing Officer.
1	2	3	4	5	6	7	8

Government of Tripura

Animal Husbandry Department

No. F. 2 (202)-AHD/71/8717

Dated Agartala 7th November 1979

ORDER

On the recommendation of the Tripura public Service Commission, the Governor, is pleased to appoint Sri Subhasprasad Dasgupta, Office Superintendent to officiate on promotion to the post of Accounts Officer in the scale of pay of Rs. 500-30-830-40-1190/- (EB after 8th and 15th stages) with effect from the date of his taking over charge and to post him at the Directorate of Animal Husbandry at Agartala.

2. Sri Dasgupta shall remain on probation for a period of 2 (two) years from the date of joining.

3. His pay shall be fixed under normal rules.

J. R. Bhattacharjee
Finance officer & Under Secretary,
Government of Tripura.

6. Accounts & Audit—

(1) Finance Department shall maintain a register of sanctions issued in the form indicated in Annexure—I.

(2) The Sub-Divisional Officer/Block Development Officer/Project Executive Officer shall maintain proper accounts according to the prescribed rules. They shall also maintain a register in the form indicated in Annexure II and furnish a monthly report in the same form embracing payment of particular month so as to reach the Finance Department positively on the 10th of the month following the month of payments.

(3) The accounts so maintained by the S. D. O.s/B. D. O.s/P. E. O.s shall be open to inspection by the Accountant General, Tripura.

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Sl. No.	Name & address of the payee.	Date & No. of sanction.	Date of receipt of sanction.	Date of drawal of the abstract of Contingent Bill.	Date of payment.	Ref : No. of payment (Name of Treasury or Sub-Treasury with No. & date of voucher).	Dated Initials of the Director and District Sing Officer.
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Government of Tripura
Animal Husbandry Department

No. F. 2 (202)-AHD/71/8717

Dated Agartala 7th November 1971

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- (2) Chief Minister will record the amount he approves for payment on the body of the application along with his dated signature and seal, and Chief Minister's Office will send the same to the Finance Department for obtaining necessary sanction for payment.
- (3) Sanction for the payment of the amount approved by the Chief Minister in favour of each individual applicant shall be issued by the Finance Department to the respective S. D. O./B. D. O./P. E. O. Copies of such sanctions will be endorsed to the respective Treasury Officer/Sub-Treasury Officer and the A.G. Tripura. On receipt of the sanction from the Finance Department the respective Treasury Officer/Sub-Treasury Officer shall make payment against bills presented by the respective S.D.O./B.D.O./P.E.O., as debitale to the Discretionary Grant of the Chief Minister.

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- (iv) Amount shall be drawn by the respective S.D.O./B.D.O./P.E.O. on abstract contingent bills quoting the number and date of sanction. The draws in abstract contingent bill shall be adjusted by submission of detailed countersigned bills to the Finance Department within a period of one month of each drawal and in any case within 31st March. The detailed bills shall be countersigned by the Secretary/Joint Secretary/Deputy Secretary/Under Secretary of the Finance Department, as the case may be and Finance Department shall send the same to the Accountant General, Tripura.
- (v) The Drawing & Disbursing Officer shall, as far as possible, produce vouchers bearing actual payees, receipts in support of payment of the grant to audit. In exceptional cases, when such receipt of any individual cannot be obtained, a certificate from the Finance Secretary as to the actual disbursement to the payee will be sufficient for the purpose of audit.
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By order etc.
B. B. Deb Roy
Finance Secretary to the
Government of Tripura.

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Government of Tripura

Animal Husbandry Department

No. F. 2 (202)-AHD/71/8717

Dated Agartala 7th November 1970

ORDER

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2. Sri Dasgupta shall remain on probation for a period of 2 (two) years from the date of joining.
3. His pay shall be fixed under normal rules.

J. R. Bhattacharjee
Finance officer & Under Secretary,
Government of Tripura.

TRIPURA



GAZETTE

Published by authority

Agartala, Saturday, September 17, 1983 A. D.—Bhadra 26, 1905 S. E.

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PART-I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Finance Department

No. F. 11 (36)-FIN (G)/78

Dated, Agartala, the 25th August, 1983.

MEMORANDUM

Subject :—Chief Minister's Discretionary Grant (Amendment) Rules, 1983.

The undersigned is directed to send a copy of Notification No. F. 11 (36)-FIN (G)/78 dated the 20th August 1983 regarding amendment of Chief Minister's Discretionary Grant Rules, 1979 as passed by the Council of Ministers on 10. 8. 83. for information.

R, N. Bhattacharjee
Under Secretary to the
Government of Tripura.

Government of Tripura
Finance Department

No. F. 11 (36)-FIN (G)/78

Dated, Agartala, the 20th August, 1983.

NOTIFICATION

The Governor is pleased to make the following Rules to amend the Chief Minister's Discretionary Grant Rules, 1979, namely :—

1. (1) These rules may be called the Chief Minister's Discretionary Grant (Amendment) Rules, 1983.

(2) They shall come into force on and from the date of their publication in the Official Gazette.

2. In sub-rule (3) of rule 4, clauses (iv) and (vi) of rule 5 and sub-rule (3) of rule 6 of the Chief Minister's Discretionary Grant Rules, 1979, before the letters and marks "S. D. O./B. D. O./P. E. O." or before the letters and marks "S. D. Os./B. D. Os./P. E. Os." wherever they occur, the words and marks "Deputy Secretary to the Chief Minister" shall be inserted.

Short title & Commencement.

Amendment of rule 4, 5 & 6.

By order of the Governor.
S. P. Ganguly
Secretary to the
Government of Tripura.

The Chairman may co-op. 2/3 representatives of the Motor Vehicle Operators/Owners in the Committee.

3. The Committee shall examine :—
 - i) the existing tax/fee structure of different state in respect of different categories of Motor Vehicles and the period for which such rates are prevailing ;
 - ii) identify the areas where fees/tax need be introduced and suggest reasonable fees/tax structure therefor ;
 - iii) identify the areas where existing fees/tax structure demand rationalisation/revision having regard to the prevailing fees/tax structures in the neighbouring State and to suggest reasonable fees/tax structure for constitution of the Government.
4. The Committee shall submit its report within 2 (two) months from the date of issue of this Notification.

D. Chakraborty

Secretary to the
Government of Tripura.

GOVERNMENT OF TRIPURA
FINANCE DEPARTMENT

No. F. 11(35)-FIN(G)/89

Dted, Agartala, the 28th August, 1998

NOTIFICATION

The Governor is pleased to make the following Rules further to amend the Chief Minister's Discretionary Grant Rules, 1979, namely :—

1. SHORT TITLE AND COMMENCEMENT :—

- (i) These Rules may be called the Chief Minister's Discretionary Grant (Third Amendment) Rules, 1998.
- (ii) They shall come into force on and from the date of issue of the Notification.

2. AMENDMENT OF RULE-3.

Sub-rule (1) of Rule-3 of the Chief Minister's Discretionary Grant Rules, 1979, shall be substituted as follows :—

(1) The Grant shall be admissible to local non-government institute of a public and quasi-public character and also individuals in the following categories of exceptionally genuine cases of hardship arising out of pecuniary condition and accidental losses name :

- (a) Medical cases referred for treatment outside the State by the Competent Medical Board set up by the Government for dealing such cases or on satisfaction of Hon'ble Chief Minister that need is genuine. The amount of grant will not exceed Rs. 15,000 in each case.
- (b) Serious medical case for treatment within the State involving major surgery or prolonged treatment. In respect of items which are not otherwise covered by the free hospital facilities, bid on the recommendation of the Head of the Hospital concerned the Director of Health Service or on satisfaction of the Hon'ble Chief Minister that the need is genuine.
- (c) Other deserving cases as may be decided by the Hon'ble Chief Minister. Normally the amount of grant will not exceed Rs. 3,000 in each case.

EXPLANATION :

To be eligible for discretionary grant, as exceptionally genuine case of hardship arising out of pecuniary condition, the income of each individual beneficiary should not normally exceed Rs. 40,000- per year on declaration to that effect will have to be made by the beneficiary between discretionary grant is sanctioned to him.

By order of the Governor,
SHASHI PRAKASH
Principal Secretary to the
Government of Tripura.

GOVERNMENT OF TRIPURA
DEPARTMENT OF FINANCE

No.F.11(35)-FIN(G)/89

Dated, Agartala, the 5th April, 2011

NOTIFICATION

The Governor is pleased to make the following Rules further to amend the Chief Minister's Discretionary Grant Rules, 1979, namely :-

1. SHORT TITLE AND COMMENCEMENT :-

(i) These Rules may be called the Chief Minister's Discretionary Grant (Fourth Amendment) Rules, 2011.

(ii) They shall come into force on and from the date of issue of the Notification.

2. AMENDMENT OF RULE - 3.

Sub-rule (1) of Rule - 3 of the Chief Minister's Discretionary Grant Rules, 1979 shall be substituted as follow :-

(1) The grant shall be admissible to local non-Government institution of a public and quasi public character and also to individuals in the following categories of exceptionally genuine cases of hardship arising out of pecuniary condition and accidental losses namely :-

(a) Medical cases referred for treatment out side the State by the Competent Medical Board set up by the Government for dealing such cases or on satisfaction of Hon'ble Chief Minister that need is genuine. The amount of grant will not exceed Rs. 30,000/- (Thirty thousands) in each case.

(b) Serious medical case for treatment within the State involving major surgery or prolonged treatment. In respect of items which are not otherwise covered by the free hospital facilities, based on the recommendation of the Head of the Hospital concerned and the Director of Health Service or on satisfaction of the Hon'ble Chief Minister that the need is genuine.

The amount of grant will not exceed Rs. 12,000/- (twelve thousands) in each case.

(c) Other deserving cases as may be decided by the Hon'ble Chief Minister. Normally the amount of grant will not exceed Rs.6,000/- (Six thousands) in each case.

EXPLANATION

To be eligible for discretionary grant, as exceptionally genuine case of hardship arising out of pecuniary condition, the income of each individual beneficiaries should not normally exceed of Rs.50,000/- (Fifty thousands) per year declaration to that effect will have to be made by the beneficiary of discretionary grant is sanctioned to him.

By order of the Governor,
MANOJ KUMAR
Commissioner & Secretary to the
Government of Tripura.

TRIPURA GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, November 23, 2012 A. D., Agrahayana 2, 1934 S. E.

PART-I- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

F.11(35)-FIN(G)/89
GOVERNMENT OF TRIOPURA
DEPARTMENT OF FINANCE

Dated, Agartala, 16th November, 2012.

NOTIFICATION

The Governor is pleased to make the following Rules further to amend the Chief Minister's Discretionary Grant Rules, 1979, namely :-

1. **SHORT TITLE AND COMMENCEMENT:-**

(i) These Rules may be called the Chief Minister's Discretionary Grant (Fifth Amendment) Rules, 2012.

(ii) They shall come into force on and from the date of 1st April, 2012.

2. **AMENDMENT OF RULE - 3.**

Sub-rule (1) of Rule - 3 of the Chief Minister's Discretionary Grant Rules, 1979 shall be substituted as follows:-

“(1) The grant shall be admissible to local non-Government institution of a public and quasi-public character and also to individuals in the following categories of exceptionally genuine cases of hardship arising out of pecuniary condition and accidental loss namely :-

- (a) Medical cases referred for treatment outside the State by the Competent Medical Board set up by the Government for dealing such cases or on satisfaction of Hon'ble Chief Minister that need is genuine.
- (b) Serious medical case for treatment within the State involving major surgery or prolonged treatment. In respect of items which are not


otherwise covered by the free hospital facilities, based on the recommendation of the Head of the Hospital concerned and the Director of Health Service or on satisfaction of the Hon'ble Chief Minister that the need is genuine.

- (c) Other deserving cases including death or grievous injury in which no assistance is available from any other source as may be decided by the Hon'ble Chief Minister.
- (d) In case of (a), (b) & (c) above, the grant shall not exceed Rs.1,00,000/- (Rupees one lakh) in each case.

EXPLANATION :

To be eligible for discretionary grant, as exceptionally genuine case of hardship arising out of pecuniary condition, the income of each individual beneficiary should not normally exceed of Rs.1,00,000/- (One lakh) per year and declaration to that effect will have to be made by the beneficiary before discretionary grant is sanctioned to him."

By order of the Governor.


(K. V. Satyanarayana) 16/11/12
Additional Chief Secretary
Government of Tripura.